

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the 16th day of *July, 2020*.

HON'BLE JUSTICE MRS. VIJAY LAKSHMI, MEMBER (J).

Original Application Number. 330/00281/2020.

1. Geeta Devi, aged about 52 years, widow of Late Jairaj (dependent widow of late Rakesh Kumar), R/o 16, Malakraj, Rambag, District - Prayagraj.
2. Aditya Kaushal, age about 31 years, son of Late Jairaj, R/o 16, Malakraj, Rambag, District - Prayagraj.
.....Applicants.

VE R S U S

1. Union of India through General Manager, North Central Railway, Headquarters Office, Subedarganj, Prayagraj.
2. Divisional Railway Manager, North Central Railway, Nawab Yusuf Road, Prayagraj.
3. Deputy Chief Electrical Engineer (Const.), North Central Railway, Headquarters Office, Subedarganj, Prayagraj.
4. Deputy Chief Personnel Officer (Const.), North Central Railway, Headquarters Office, Subedarganj, Prayagraj.
5. Senior Section Engineer (Electrical/Const.), North Central Railway, Headquarters Office, Subedarganj, Prayagraj .
.....Respondents

Advocate for the applicants : Shri Pradeep Kumar Mishra

Shri Rajesh Kumar

Advocate for the Respondents: Shri Shesh Mani Mishra

O R D E R

Heard Shri Pradeep Kumar Mishra, learned counsel for the applicants and Shri Shesh Mani Mishra, learned counsel for the respondents, who has appeared on advance notice. Perused the record available in pdf. form.

2. Learned counsel for the applicant at the very outset submitted that the applicant Geeta Devi has already preferred a representation dated 28.11.2019 (Annexure A-6) before the Deputy Chief Electrical Engineer (Const.), North Central Railway, Headquarters Office, Subedarganj (respondent no. 3), for redressal of her grievance, however the same is still pending and not yet disposed of. Learned counsel submitted that the applicant will be satisfied, if the pending representation dated 28.11.2019 is decided by the respondent no. 3 within a stipulated period.

3. In view of the limited prayer of the learned counsel for the applicant, no fruitful purpose will be served in keeping this matter pending and it is finally disposed of at the admission stage itself by giving a direction to the Deputy Chief Electrical Engineer (Const.), North Central Railway, Headquarters Office, Subedarganj, (respondent no. 3) to decide the pending representation dated 28.11.2019 (Annexure A-6) by a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant.

4. The OA is disposed of as above. No costs.

5. Needless to say that the order should not be construed as any expression or opinion on merits of the case.

**(JUSTICE VIJAY LAKSHMI)
MEMBER- J.**

Anand...